



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 24th December, 2018

SRO 30.-In exercise of the powers conferred by Sub-sections (4) and (5) of Section 6 of the Land Revenue Act, Samvat, 1996 (XII of 1996) read with sub section (1) of section 19 of the Jammu and Kashmir Agrarian Reforms Act, 1976 (Act No. VIII of 1976) and in supersession of notification SRO 307 of 2017 dated 26.7.2017, the Government hereby confer upon Mr. Mir Tariq Ali, KAS, Joint Financial Commissioner, Agrarian Reforms, J&K, the powers of Financial Commissioner, (Revenue) to be exercised by him within the state for purposes of hearing and disposing of Appeals and Revisions under the Jammu and Kashmir Land Revenue Act, Samvat, 1996 (1939 AD) and Jammu and Kashmir Agrarian Reforms Act, 1976, respectively, for the cases transferred to him by the Financial Commissioner, Revenue.

By order of the Government of Jammu and Kashmir

Sd/-

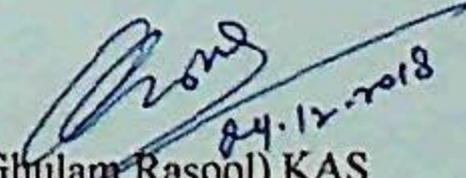
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - 24 -12- 2018

No: - Rev/LB/65/2000

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu/ Kashmir.
4. Joint Financial Commissioner, Agrarian Reforms, J&K, Jammu.
5. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
6. Director, Archives, Archeology & Museums, J&K Jammu/Srinagar.
7. Manager Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department